

Information note to the Press (Press Release No 66/2019)
For Immediate release

Telecom Regulatory Authority of India

**TRAI releases the draft Telecommunication (Broadcasting and Cable)
Services Interconnection (Addressable Systems) (Amendment)
Regulations, 2019**

New Delhi, 27 August 2019 - Telecom Regulatory Authority of India (TRAI) has today issued the Telecommunication (Broadcasting and Cable) Services Interconnection (Addressable Systems) (Amendment) Regulations, 2019.


2. During the consultation undertaken to prepare the Audit Manual certain comments and observations reflected some issues in the Schedule III of the Interconnection Regulations 2017. Accordingly, a draft regulation related to amendment to schedule-III of the Telecommunication (Broadcasting and Cable) Services Interconnection (Addressable Systems) Regulations, 2017, has been issued on the following issues: -

- i. Digital Rights Management Systems
- ii. Transactional capacity of CAS and SMS system
- iii. Fingerprinting – Support for Overt and Covert fingerprinting in STBs
- iv. Watermarking network logo for all pay channels

3. The objective of this draft regulation is to seek comments of all the stakeholders on the above mentioned issues.

4. Full text of the draft Regulation is available on the TRAI's website www.traigov.in.

5. Written comments on the draft Regulation are invited from the stakeholders by 9th September 2019. The comments may be sent, preferably in electronic form, to Sh. Anil Kumar Bhardwaj, Advisor (B&CS), Telecom Regulatory Authority of India, on the e-mail:-advbcs-2@traigov.in or sapna.sharma@traigov.in. For any clarification/ information, Sh. Anil Kumar Bhardwaj, Advisor (B&CS)-II may be contacted at Tel. No.: +91-11-23237922.


(S.K. Gupta)
Secretary, TRAI